IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

MUMBAI BENCH, MUMBAI.

Original Application No. 195/2001.

Wednesday, this the 28th day of March, 2001. Coram: Hon'ble Shri B.N. Bahadur! Member (A).

Shri Nandkishore Sadu Lagad, New R.B.-I Colony, Bldg. N o.2, Room No.7, Sion Koliwada, Mumbai - 400 022. (By Advocate Shri L.M.Nerlekar)

... Applicant.

Vs.

- 1. Union of India, Through Divisional Railway Manager, Mumbai Division, Central Railway, CST, Mumbai - 400 001.
- 2 .Loco Foreman (D). Central Railway, Neral.

... Respondents.

...2.

(By Advocate Shri S.C.Dhawan)

ORDER (ORAL)

[Per Shri B.N. Bahadur, Member (A)]

Learned Counsel for the Applicant Shri L.M.Nerlekar is heard. At my instance Shri S.C.Dhawan takes notice and has received the copy of the O.A.

It is seen that admittedly the Union had taken up the matter on behalf of the Applicant and the Applicant himself has also perhaps made some representations. that as it may __ My attention is drawn to the reply dt. 9.6.2000 from DRM, Mumbai CST to the Assistant General Secretary, National Railway Mazdoor Union. This letter is also 9 months old.

Respondents to dispose of the representation within a period of three months from today and inform the applicant of the decision taken. The applicant will be at liberty to come up to the Tribunal as per law, in case he is aggrieved by the said decision. The OA stands disposed of accordingly. No costs.

Black due

(B.N.BAHADUR) MEMBER(A).

B.